

**Central Administrative Tribunal  
Principal Bench**

**CP No.429/2017 in OA No.1944/2017**

New Delhi, this the 8<sup>th</sup> day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Hom Karan, Group 'A'  
Ad hoc DANICS/VATO  
Under Suspension since 13.6.2014  
Aged about 50 years  
S/o Late Sh. Chiranjee Lal  
R/o A/11-B, DDA Flats, Sarai Basti  
Sarai Rohilla, Delhi-35. ....Applicant

(By Advocate: Shri Anil Singal)

Vs.

1. Sh. M.M. Kutti  
Chief Secretary, Govt. NCT of Delhi  
Delhi Secretariat, I.P. Estate, New Delhi  
Including all successor(s) to  
The Post of Chief Secretary  
Govt. of NCT of Delhi.
  
2. Sh. H. Rajesh Prasad  
Commissioner, Trade & Taxes, Delhi  
Vyapaar Bhawan, I.P. Estate  
New Delhi, including all successor(s)  
To The post of Commissioner, Trade & Taxes, Delhi  
Govt. of NCT of Delhi. ....Respondents

(By Advocate: Ms. Alka Sharma)

**ORDER (ORAL)**

**Justice Permod Kohli :-**

Ms. Alka Sharma, learned counsel, appearing for the respondents has placed before us a copy of order dated 04.09.2017 passed by the Hon'ble High Court of Delhi in

WP(C) No.7807/2017, whereby operation of the order passed by this Tribunal, sought to be enforced through the present contempt proceedings, has been stayed.

2. In this view of the matter, the present contempt proceedings are hereby dropped at this stage with liberty to the applicant to seek revival in the event the judgment passed by this Tribunal survives in the writ petition.

**( Uday Kumar Varma )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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